

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 908 of 2020

In the matter of:

Hero Fincorp Ltd.

....Appellant

Vs.

Liquidator of TAG Offshore Ltd.

....Respondent

Present:

Appellant: Mr. Prathamesh Kamat, Senior Advocate with Mr. Shantanu Singh, Mr. Aditya Prasad, Advocates.
Respondent: Mr. Amir Arsiwala, Mr. Arpan Behl, Mr. Dhruvad Vaghani, Advocates for Caveator.

ORDER

(Through Virtual Mode)

07.01.2021: Learned counsel for the Appellant seeks and is granted extension of time by one week to file rejoinder. Learned counsel for the parties may file short written submissions not exceeding three pages together with compilation of relevant judgments within the same period.

List the appeal 'for hearing' on 18th January, 2021 at 12.00 Noon.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

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